IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 11902 of 2020
....

Sadanand Singh …. Petitioner

Versus

The State of Jharkhand .... Opp. Party

....

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Vikram Singh, Adv.
For the State : Mr. Rakesh Ranjan, A.P.P.

....

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

04/10.09.2021 **I.A. No.4464 of 2021**

The instant interlocutory application has been filed to recall the order dated 03.03.2021 wherein it has been ordered that the case will be heard when the Court starts functioning in the physical mode after the situation normalizes.

Learned counsel for the petitioner submits that it is a bail matter and the case is pending for a long time.

In view of the above facts, I.A. No. 4464 of 2021 is allowed. Order dated 03.03.2021 is, hereby recalled.

Let the matter be placed in due course.

(Rajesh Kumar, J.)

Shahid/